

**Export of Sugar**

6763. SHRI NAVIN RAVANI :  
Will the Minister of COMMERCE be  
pleased to state :

(a) the total quantity of sugar  
exported during the years 1981, 1982  
and 1983 ;

(b) whether it is a fact that in view  
of the depressed sugar prices in the  
world market, India has suffered losses

during the said period, if so, the details  
thereof ; and

(c) the total quantity of sugar likely  
to be exported during the year 1984 ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
P. A. SANGMA) : (a) and (b) Quantity  
of sugar exported, value realised and loss  
suffered or profit gained by STC, during  
the last three financial years, is indi-  
cated below :

(Rupees in Crores)

Year	Qty. (Lakh Mts.)	Value	Profit or loss
1981-82	1.386	49.22	+ 11.69
1982-83	4.10	84.76	— 62.78
1983-84 (1st April to 17th March, 1984)	8.14	206.75	— 70.00 (Approx.)

(c) It is not in the commercial interest to reveal our future export plans.

**Appeal to Excise & Customs Appellate  
Tribunal against Orders for Release  
of Beef Tallow**

6764. SHRI ASHFAQ HUSAIN :  
Will the Minister of FINANCE be  
pleased to state :

(a) whether the Central Board of  
Excise and Customs have instructed all  
Collectorates of Customs to appeal to  
the Excise and Customs Appellate Tri-  
bunal against the Collectorate's own  
orders releasing on payment of the  
normal import duty, with or without  
any fine, consignments of beef tallow  
imported after the issue of the CCI&E  
Public Notice 29/81 of 5th June,  
1981 ; and

(b) if so, whether Government would  
place on the Table of the House a list

of such affected importers and the  
action taken by the Collectorates  
importerwise ?

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
S. M. KRISHNA) : (a) Yes Sir.  
Directions have been issued by the  
Central Board of Excise & Customs,  
in exercise of powers conferred upon  
it under Section 129D (1) of the  
Customs Act, 1962 directing the  
respective Collectors of Customs to  
file appeals in such cases before the  
Customs, Excise and Gold (Control)  
Appellate Tribunal. The Customs Act  
provides for the issue of such directions.

(b) List of the affected importers is  
as under :

1. M/s. Hamilton India Limited,  
Bombay.